

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Service Tax Appeal No.42881 of 2014

(Arising out of Order-in-Appeal C. Cus. No.142/2014 dated 28.08.2014 passed by
the Commissioner of Central Excise (Appeals), Madurai)

And

Service Tax Appeal No.40091 of 2015

(Arising out of Order-in-Appeal C. Cus. No.167/2014 dated 10.10.2014 passed by
the Commissioner of Central Excise (Appeals), Madurai)

M/s. SGJ Bikes Pvt. Ltd.

..... Appellant

16-B/2-A1, Palayamkottai Road,
Opp. To Tuticorin Spinning Mill,
Tuticorin – 628 008.

VERSUS

Commissioner of CGST & Central Excise,

.... Respondent

CR Building, No.4, Lal Bahadur Shastri Road,
Bibikulam, Madurai – 625 002.

APPEARANCE:

None for the Appellant

Shri Harendra Singh Pal, Authorized Representative for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)

Hon'ble Shri Vasa Seshagiri Rao, Member (Technical)

Final Order No.41068-41069/2024

Date of Hearing : 07.08.2024

Date of Decision: 07.08.2024

Per Bench,

None for the appellant. There has been no request for adjournment. Therefore, it appears that the appellant is not serious in pursuing the appeals. Consequently, we dismiss the appeals for non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

(VASA SESHAGIRI RAO)
Member (Technical)

psd

(P. DINESHA)
Member (Judicial)